

respect of those who served the Indian Army and those who served the Forces of the Princely State.

Hence, necessary steps should be taken to remove this disparity at the earliest and introduce uniform pension rules for all ex-servicemen and military officers.

(ii) Need to review the agreement between Kerala and Tamil Nadu on Parambikullam—Aliyar river water project

*SHRI V.S. VIJAYARAGHAVAN (Palghat): The term of the Parambikkulam—Aliyar agreement between Kerala and Tamil Nadu ended in November last year. But, so far no step has been taken to renew this agreement.

This agreement is very vital for the Malabar region of Kerala as it is under this that the Chittur taluk in Palghat district as well as the Chalakkudy basin get water for irrigation. Also the Kerala Sholayar gets water for power generation from this project. Kerala should get 7620 cubic ft. water annually under this agreement and this water reaches the Chittur Puzha in Kerala through Manakkadavu. The Tamil Nadu Government had made an attempt to construct a dam at Manakkadavu to prevent the flow of the rain water which usually reaches the Chittur Puzha. Kerala needs more flow through Manakkadavu as otherwise there will be severe shortage of water in the Bharat Puzha basin, which will seriously affect the water supply in the Palghat region.

I would, therefore, request the Union Government to take initiative in this matter and persuade the Government of Kerala to renew the agreement at the earliest.

[English]

(iii) Need to solve the dispute over sharing of Cauvery waters

SHRI S. SINGARAVADIVEL

(Thanjavur): The farmers in the Cauvery Delta in Thanjavur District in Tamil Nadu are facing acute irrigation problems on account of the pending dispute over the sharing of Cauvery water. Tamil Nadu is not getting its due share of water for over several years because of the dispute. Agriculture in the Delta has been continuously affected. Several rounds of talks, over the years, among the three States of Tamil Nadu, Karnataka, Kerala and U.T. of Pondicherry to find out a settlement have failed and the then Government of Tamil Nadu requested the Government of India under such circumstances, to refer the matter to a Tribunal for an early solution, two years ago. The present Government of Tamil Nadu, earlier took a stand of settlement by mutual negotiations on coming back to power. However, it has now asked the Union Government to refer the matter to a Tribunal. The delay is causing irreparable loss and damage to the farmers. This year also the situation in the Delta is not satisfactory. The water normally released from the Mettur Dam for irrigation on 12th of June was delayed because of the inadequate flow of water from Karnataka. The farmers had to give up cultivation of paddy in the Khariff season in a large area. The Government have no doubt helped in the past to get water from Karnataka. I, therefore, request the Union Government to persuade the Government of Karnataka to allow sufficient water to Tamil Nadu and to refer the dispute to a Tribunal for permanent solution without any further delay.

[Translation]

(iv) Need to Construct an overbridge at Saharsa Railway station

SHRI CHANDRA KISHORE PATHAK (Saharsa): Mr. Speaker, Sir, Saharsa Junction is an important railway station of N.E. Railway. Most of the Metre Gauge line passenger trains and goods trains pass through this station. Saharsa is also the headquarters of Kosi division. The railway line divides this city in two parts. On one side of it, the hospital, court etc. are situated while on the